

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.95 of 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU

Based on the News Item in the Dinamalar Chennai

Edition dated 01.07.2020, "Will Ramapuram Lake be

Completely restored?"

... Applicant

Vs.

The Chief Secretary to Govt. of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu and others

...Respondents

STATUS REPORT BY GREATER CHENNAI CORPORATION

IN O.A. No. 95 OF 2020

I, S.P.Balasubramanian, Son of Thiru.K.R.Subbiah, Hindu, aged about 58 years, the Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, having office at Ripon Buildings, Chennai - 600 003, do hereby solemnly affirm and sincerely submit as follows.

1. I am working as the Superintending Engineer in the Greater Chennai Corporation and filing this report on behalf of the Commissioner, Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case.

2. I respectfully submit that his Hon'ble Tribunal has taken a Suo Moto case on the paper publication in O.A. No. 95 of 2020 (SZ) and has passed an order dated 01.12.2021 as follows:

SUPERINTENDING ENGINEER
STORM WATER DRAIN DEPARTMENT
GREATER CHENNAI CORPORATION

“...3. We have also reiterated the danger being caused on account of allowing encroachments to continue in the water bodies or along the water bodies and also reiterated the responsibility of the local bodies and the State Government to protect the water bodies as contemplated under Article 48A of the Constitution of India and directed them to act and come with an action plan to remedy the situation.

4. This Tribunal had directed the District Collector, Public Works Department and the Commissioner, Greater Chennai Corporation (GCC) to file their detailed reports regarding this aspect. Even today, no such reports have been filed...”

3. I respectfully submit that the beautification of the Ramapuram Lake Park has almost attained the completion phase and only minor works are yet to be completed. The works were delayed due to the Pandemic COVID-19 and the Monsoon period. All the works regarding the beautification project will be completed by the 1st week of February, 2022. Photos are enclosed with this Report.

S.No.	Description of Work	Percentage of Completion
1.	All round Compound Wall	90%
2.	Footpath	80%
3	Toilet Block	95%
4.	Security/Caretaker room	95%
5.	Badminton/Volleyball Court	To be taken up
6.	Electrical works	60%
7.	Greenery	To be taken up
8.	Open Gym	50%
9.	Children's Play Area	To be taken up
10.	Bore Work	100%


SUPERINTENDING ENGINEER
STORM WATER DRAIN DEPARTMENT

4. I respectfully submit that the TNSCB has been constructing nearly 4140 tenements at Perumbakkam which are under various stages of progress and are nearly 20kms from Ramapuram. If the Greater Chennai Corporation authorities enumerate the slum families and evict the 250 families, TNSCB can provide tenements from them at Perumbakkam. These tenements are being constructed utilizing Gol/GoTN grants and beneficiary contribution. The Greater Chennai Corporation has to pay the beneficiary contribution of Rs.5 Lakhs per tenement (tentative) for which it is a Policy decision that is to be taken up separately.

5. I respectfully submit that at this stage in order to comply with the orders of the Hon'ble National Green Tribunal, the Bio-Metric data of the encroachers in Survey.no. 239/2A of Ramapuram Lake to be taken and Notice under Section 220 of the Chennai City Municipal Corporation Act, 1919 to be issued.

Section 220 - Prohibition against obstructions in streets:

No one shall build any wall or erect any fence or other [obstruction or projection or make any encroachment] in or over any street [or any public place, the control of which is vested in the Corporation] except as hereinafter provided.

It is therefore respectfully prayed that this Hon'ble Court to be pleased to pass such other further order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly affirm that Chennai

On this the 04th day of January 2022

And signed his name in my presence


Before Me
SUPERINTENDING ENGINEER
STORM WATER DRAIN DEPARTMENT
GREATER CHENNAI CORPORATION

 E.NO: 2291/2019
Advocate : Chennai 119, Adl. Law Chambers,
High Court, Ch-104.

ம.அ11.ந.க.எண்.இ3/6019/2021



பெருநகர சென்னை மாநகராட்சி
மண்டலம்-11
நாள்: 07.12.2021

குறிப்பு : முதன்மைச் செயலர் மற்றும் ஆணையர் அவர்களுக்கு



பொருள் : பெருநகர சென்னை மாநகராட்சி - மண்டலம் 11 - மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம் (தெற்கு மண்டலம்) தாமாக முன்வந்து பதியப்பட்ட வழக்கு எண். OA No.95/2020-ன் மீது வழங்கப்பட்ட உத்தரவு - இராமாயுரம் ஏரி ஆக்கிரமிப்பு தொடர்பாக அறிக்கை சமர்ப்பிக்கப்பட்டது - சூடுதல் அறிக்கை சமர்ப்பிக்கவும் ஆக்கிரமிப்பாளர்களை Biometric தொழில்நுட்பம் மூலம் அடையாளப்படுத்தி கணக்கீடு செய்யவும் ஆக்கிரமிப்புகளை அகற்றும் பொருட்டு தாக்கீது வழங்கி நடவடிக்கை மேற்கொள்ளவும் ஆணை வேண்டுகல் - தொடர்பாக.

பார்வை :

P-11

1. மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம் (தெற்கு மண்டலம்) தாமாக முன்வந்து பதியப்பட்ட வழக்கு எண்.95/2020-ன் மீது வழங்கப்பட்ட ஆணை நாள்.06.07.2020.

P-13

2. மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம் (தெற்கு மண்டலம்) தாமாக முன்வந்து பதியப்பட்ட வழக்கு எண்.95/2020-ன் மீது வழங்கப்பட்ட ஆணை நாள்.27.09.2021.

P-14

3. மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம் (தெற்கு மண்டலம்) தாமாக முன்வந்து பதியப்பட்ட வழக்கு எண்.95/2020-ன் மீது வழங்கப்பட்ட ஆணை நாள்.04.08.2021.

P-15

4. மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம் (தெற்கு மண்டலம்) தாமாக முன்வந்து பதியப்பட்ட வழக்கு எண்.95/2020-ன் மீது வழங்கப்பட்ட ஆணை நாள்.27.09.2021

P-16

5. வட்டாட்சியர் மதுரவாயல் அவர்களின் கடிதம், ந.க.எண்.460/2021/அ1, நாள்.25.08.2021.

P-17

6. நிர்வாக இயக்குநர், தமிழ்நாடு குடிசை மாற்று வாரியம் அவர்களின் கடிதம் RC No.M1/929/2021, நாள்.08.07.2021.

.....

பார்வை 1ல் காணும் மாண்புமிகு பசுமை தீர்ப்பாயம் (தெற்கு மண்டலம்) தாமாக முன்வந்து பதியப்பட்டுள்ள வழக்கு எண்.95/2020-ன் மீது வழங்கப்பட்ட தீர்ப்பின் முக்கிய பகுதியில் கீழ்க்கண்டவாறு தொரிவிக்கப்பட்டுள்ளது.

"Considering the circumstances, we feel it appropriate to appoint a joint committee comprising of the District Collector, Chennai District, a Senior Officer not below the rank of the Superintending Engineer of Public Works Department and Water Resources Organisation, a Senior Officer from Chennai Metro Water Supply and Sewage Board, a Senior Officer from the Tamil Nadu Pollution Control Board of particular area designated by the Chairman and the Commissioner or a Senior Officer who is in charge of maintenance of the Lakes in Greater Chennai Corporation, to inspect the lake in question and submit a status as well as action taken report, if there is any violation found to this Tribunal.

The committee is directed to go into the question of the present status of the lake, ascertain as to whether there is any encroachment and if so what are the steps taken to remove encroachment and protect the lake, what is the scheme

evolved by the Corporation to protect the lake against encroachment and pollution and its stage of implementation, ascertain as to whether there is any discharge of untreated sewage into the lake and if so trace out the person responsible for the same and take necessary action against that person or department including imposition of environmental compensation and if the quality of the water has been contaminated on account of any such act, then make recommendation as to how this will have to be remedied and restore the same to its original position. They are also directed to conduct the water analysis test to ascertain the quality of the water and steps required to improve the quality of water if it falls below the standard provided under the environment laws.

The Greater Chennai Corporation is designated as the nodal agency for co-ordination and for providing all necessary logistics for this purpose."

இது குறித்து சமர்ப்பிப்பது யாதெனில் மாண்புமிகு தேசிய பசுமை தீர்ப்பாயத்தால் மேலே வழங்கப்பட்ட தீர்ப்பின்படி, சென்னை மாவட்ட ஆட்சியர் சார்பாக வருவாய் துறை அதிகாரி, மேற்பார்வை பொறியாளர், பொதுப்பணித்துறை (Water Resources Organisation) மேற்பார்வை பொறியாளர், குடிநீர் வழங்கல் மற்றும் கழிவுநீர் அகற்றும் வாரியம், சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியம் மற்றும் பொருநகர சென்னை மாநகராட்சி ஆணையர் சார்பாக மேற்பார்வை பொறியாளர் மழைநீர் வடிகால் துறை ஆகியோர் அடங்கிய கூட்டுக் குழு 07.10.2020 அன்று மேற்படி இராமாபுரம் ஏரி பகுதியை ஆய்வு செய்து அதன் அறிக்கையை மாண்புமிகு தேசிய பசுமை தீர்ப்பாயத்திற்கு சமர்ப்பித்துள்ளது. மேலும், கூட்டுக் குழு அறிக்கை சமர்ப்பிக்கும் பொருட்டு அறிக்கை தயார் செய்யப்பட்டு சட்ட குழுமத்திற்கு அனுப்பப்பட்டுள்ளது.

இந்நிலையை மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம் (தெற்கு மண்டலம்) 27.09.2021 அன்று வழங்கப்பட்ட உத்தரவின் பத்தி எண். 7-ல் கீழ்க்கண்டவாறு தெரிவிக்கப்பட்டுள்ளது.

"The Greater Chennai Corporation is also directed to look into the issue and come with a proper action plan as to how they are going to avoid such things in future so as to protect the water body form pollution."

மேலும், பார்வை 5-ல் காணும் கடிதத்தில் மதுரவாயல் வட்டாட்சியர் அவர்கள், இராமாபுரம் கிராமம், புல எண்கள் 239/2A-ல் அமைந்துள்ள 235 ஆக்கிரமிப்பாளர்களின் விவரங்கள் தொகுத்து அறிக்கை அளித்துள்ளார்.

பார்வை 6-ல் காணும் கடிதத்தில் தமிழ்நாடு குடிசை மாற்று வாரியத்தின் நிர்வாக இயக்குநர் அவர்கள், இராமாபுரம் ஏரிப்பகுதியில் உள்ள ஆக்கிரமிப்பாளர் அகற்றும்பட்சத்தில், அவர்களுக்கு மாற்று வீடு வழங்கும் நோக்கத்தில் கீழ்க்கண்டவாறு தெரிவித்துள்ளார்.

"As part of PMAY (Urban) - HFA TNSCB has been constructing 4140 tenements at Perumbakkam which are under various stages of progress and slated for completion by 2021. These tenements are at a distance of 20km from Ramapuram. If the Greater Chennai Corporation authorities enumerate these slum families and evict the 250 slum families, TNSCB can provide tenements for them at Perumbakkam. These tenements are being constructed utilizing Gol/GoTN grants and beneficiary contribution. The Greater Chennai Corporation has to pay the beneficiary contribution of Rs.5.00 Lakh per tenement (tentative) for these tenements."

இந்நிலையில், மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம் (தெற்கு மண்டலம்) ஆல் வழங்கப்பட்ட ஆணையை நிறைவேற்றும் பொருட்டு வட்டாட்சியர் மதுரவாயல் அவர்களால் தெரிவிக்கப்பட்டுள்ளபடி இராமாபுரம் கிராமம் புல எண்கள் 239/2A-ல் அமைந்துள்ள 235 ஆக்கிரமிப்பு குடியிருப்புகளை அகற்றும் நடவடிக்கையாக, ஆக்கிரமிப்பாளர்களின் அங்க அடையாள குறிப்புகள் (Biometric Data) கணக்கீடு செய்தும், தொடர்ந்து மேற்படி ஆக்கிரமிப்பாளர்களுக்கு சென்னை முனிசிபில் சட்டவிதி 1972 பிரிவு 220-ன் கீழ் தாக்கீது அனுப்பி, உரிய சட்ட விதிகளின்படி ஆக்கிரமிப்புகளை அகற்றலாம் என கருதப்படுகிறது.

ஏற்பின், கீழ்க்கண்ட இனங்களுக்கு முதன்மைச் செயலர் மற்றும் ஆணையர் அவர்களின் ஆணை வேண்டப்படுகிறது.

1. இராமாபுரம் கிராமம் புல எண்கள் 239/2A-ல் அமைந்துள்ள 235 ஆக்கிரமிப்பு குடியிருப்புகள் (வட்டாட்சியர், மதுரவாயல் அவர்களின் அறிக்கைப்படி) ஆக்கிரமிப்பாளர்களை அடையாளம் காணப்பட்டு அவர்களின் அங்க அடையாள குறிப்புகள் (Biometric Data) கணக்கீடு செய்யவும்.
 2. ஆக்கிரமிப்பாளர்களுக்கு சென்னை முனிசிபில் சட்ட விதி 1972 பிரிவு 220-ன் கீழ் தாக்கீது வழங்கி, ஆக்கிரமிப்புகளை அகற்ற நடவடிக்கை மேற்கொள்ளவும்.
 3. பெருநகர சென்னை மாநகராட்சியால் மேற்படி ஆக்கிரமிப்புகளை அகற்றிட மேற்கொள்ளப்படும் நடவடிக்கைகள் குறித்து மாண்புமிகு தேசிய பசுமை தீர்ப்பாயம் (தெற்கு மண்டலம்)-க்கு அறிக்கை சமர்ப்பிக்கவும்.
- ஆணை வேண்டி சமர்ப்பிக்கப்படுகிறது.

செயற்பொறியாளர் / ம 11
17/12/2021

மண்டல அலுவலர் / ம 11
17/12/2021

மேற்பார்வை பொறியாளர் (ம.நீ.வ.து)
17/12/2021

மேற்பார்வை பொறியாளர் (தெற்கு)
17/12/2021



முதன்மை சட்ட அலுவலர்
17/12/2021

வட்டார துணை ஆணையர் (தெற்கு)
27/12/21

A maybe agreed to.
'B' is a policy decision to be taken up separately

A may be agreed to.
27.12.21
துணை ஆணையர் (பணிகள்)

20/12/21

முதன்மைச் செயலர் மற்றும் ஆணையர்

Z.O.XI.C.No.A3/6019/2021

Greater Chennai Corporation
Zone-11
Date: 07.12.2021

Note to Principal Secretary/Commissioner

Sub:- Greater Chennai Corporation – Zone 11- Order of the Hon'ble National Green Tribunal (South zone) Suo moto case in OA.No.95/2020 – Encroachment of Ramapuram lake – to file additional report regarding Biometric survey of the encroachers and to issue Notice under Section 220 of the Chennai City Municipal Corporation Act 1919 – orders requested – Reg.

- Ref:-
1. Order of the Hon'ble National Green Tribunal (South zone) Suo motu case in OA.No.95/2020 dated: 06.07.2020.
 2. Order of the Hon'ble National Green Tribunal (South zone) Suo motu case in OA.No.95/2020 dated: 27.09.2021.
 3. Order of the Hon'ble National Green Tribunal (South zone) Suo motu case in OA.No.95/2020 dated: 04.08.2021
 4. Order of the Hon'ble National Green Tribunal (South zone) Suo motu case in OA.No.95/2020 dated: 27.09.2021.
 5. Report of Thasildar, Maduravoyal taluk vide.460/2021/A1, dated.25.08.2021.
 6. Letter received from Managing Director, TNSCB vide. RD No.M1/929/2021, dated: 08.07.2021.

In the above reference 1 cited, order of the Hon'ble National Green Tribunal (South zone) Suo motu case in O.A.No.95/2020 as follows,

“Considering the circumstances, we feel it appropriate to appoint a joint committee comprising of the District Collector, Chennai District, a Senior Officer not below the rank of the Superintending Engineer of Public Works Department and Water Resources Organization, a Senior Officer from Chennai Metro Water Supply and Sewage Board, a Senior Officer from the Tamil Nadu Pollution Control Board of particular area designated by the Chairman and the Commissioner or a Senior Officer who is in charge of maintenance of the Lakes in Greater Chennai Corporation, to inspect the lake in question and submit a status as well as action taken report, if there is any violation found to this Tribunal.

The committee is directed to go into the question of the present status of the lake, ascertain as to whether there is any encroachment and if so what are the steps taken to remove encroachment and protect the lake, what is the scheme evolved by the Corporation to protect the lake against encroachment and pollution and its stage of implementation, ascertain as to whether there is any discharge of untreated sewage into the lake and if so trace out the person responsible for the same and take necessary action against that person or department including imposition of environmental

compensation and if the quality of the water has been contaminated on account of any such act, then make recommendation as to how this will have to be remedied and restore the same to its original position. They are also directed to conduct the water analysis test to ascertain the quality of the water and steps required to improve the quality of water if it falls below the standard provided under the environment laws.”

The Greater Chennai Corporation is designated as the nodal agency for co-ordination and for providing all necessary logistics for this purpose.”

With respect to the above order Joint Committee inspected the Ramapuram lake on 07.10.2020 along with the Revenue District Officer on behalf of the Collector, Chennai district, Superintending engineer , Public works Department (Water Resources organization), Superintending engineer , CMWSSB , Environmental Engineer , Tamil Nadu Pollution Control Board and Superintending engineer ,Storm water drain department on behalf of The Commissioner, Greater Chennai Corporation and submitted the status report and also an additional report to the Hon'ble National Green Tribunal (South zone) .

With the above state, order of the Hon'ble National Green Tribunal (South zone) Suo motu case in OA.No.95/2020, dated; 27.09.2021 as follows,

“The Greater Chennai Corporation is also directed to look into the issue and come with a proper action plan as to how they are going to avoid such things in future so as to protect the water body form pollution.”

In the 5th reference cited, Tahsildar, Maduravoyal taluk submitted a report of 235 encroachers in S.No.239/2A.

In the 6th reference cited, a letter received from The Managing Director, Tamil Nadu Slum Clearance Board regarding providing of alternative tenements for the tentative 250 encroachers as follows:

“As part of PMAY (Urban) – HFA TNSCB has been constructing 4140 tenements at Perumbakkam which are under various stages of progress and slated for completion by 2021. These tenements are at a distance of 20km from Ramapuram. If the Greater Chennai Corporation authorities enumerate these slum families and evict the 250 slum families, TNSCB can provide tenements for them at Perumbakkam. These tenements are being constructed utilizing Gol/GoTN grants and beneficiary contribution. The Greater Chennai Corporation has to pay the beneficiary contribution of Rs.5.00 Lakh per tenement (tentative) for these tenements.”

In this state , in order to comply the order of Hon'ble National Green Tribunal (South zone) order was requested to clear the 235 encroachers in S.No.239/2A of Ramapuram lake as per the report submitted by the Tahsildar, Maduravoyal Taluk by taking Biometric Data and also to Notice under Section 220 of the Chennai City Municipal Corporation Act 1919.

Hence, Order of the Respected Principle Secretary /Commissioner was requested for the following,

1. To take Biometric Data of the 235 encroachers in S.No.239/2A of Ramapuram lake as per the Report submitted by the Tahsildar, Maduravoyal taluk.
2. To issue Notice under Section 220 of the Chennai City Municipal Corporation Act 1919.
3. To submit an action taken report to the Hon'ble National Green Tribunal (South zone) regarding the removal of above mentioned encroachments.

Submitted for orders.

Executive Engineer/Z-11

Zonal Officer/Z11

Senior Law Officer

Regional Deputy Commissioner (South)

Deputy Commissioner (Works)

Principal Secretary/Commissioner





2022/1/4 11:13

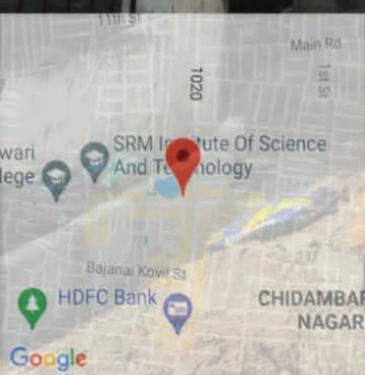


11th St
Srushti Hospital H
Main Rd
107
H
of Science
Technology
Kamarajar Sala
Sekar Kovil St
HDFC Bank
CHIDAMBA
NAGA
Google

13°1'55.08"N 80°10'58.968"E
Ramapuram
27-Dec-2021 9:01:50 am



04/01/22 11:12 am
13.03168722N 80.18262355E
353° N



07/12/21 3:14 pm
13.03191668N 80.18340304E
47° NE



13°1'55.758"N 80°10'56.838"E

Andavar Nagar

09-Dec-2021 10:03:29 am



BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

SUO MOTU

Original Application No.95 of 2020 (SZ)

STATUS REPORT

P.T.RAMADEVI
Counsel for Chennai Corporation
Cell No.9444344552